

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 177 & 178 of 2017
IN
CP NO. 209/2016
RT CP (IB) NO. 58/Chd/CHD/2017
(Decided matter)**

M/s. Visa Drugs and Pharmaceuticals Private Ltd.	...Petitioner
Versus	
M/s. Swan Aluminiums Private Ltd.	...Respondent

Present: Mr. Anand Chhibbar, Senior Advocate with Mr. Gaurav Mankotia, Vaibhav Sahni, Mohit Oommen, Mr. Nishant Kaushal and Mr. Shubham Kohli, Advocates for Applicants.
Mr. Yash Pal Gupta, Advocate for the Financial Creditor.
Mr. Harish Taneja, Interim Resolution Professional.

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On the prayer made by learned Senior Counsel for the applicant, the financial creditor who initiated the interim resolution process be impleaded as the necessary respondent. Notice of this application to the Interim Resolution Professional Mr. Harish Taneja and counsel for the financial creditor. The IRP and Mr. Yash Pal Gupta, who had been representing the financial creditor, accept notice. Copy of the application has already been supplied to the Interim Resolution Professional through e-mail and hard copy be supplied to the IRP as well as Mr. Yash Pal Gupta, Advocate during course of the day.

List the matter for arguments on 07.11.2017. Reply to the application, if any, be filed at least one day before the date fixed with copy advance to the counsel for the petitioner. In the meantime, the

Interim Resolution Professional shall continue with resolution process without prejudice to the merits of this application.

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After arguing the case for some time, Mr. Vaibhav Sahni, Advocate for the applicant seeks and is permitted to withdraw the present application. Dismissed as withdrawn.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial).

October 27, 2017
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